## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

## O.A. 1188/94.

Dt.of Decision: 18-6-97.

- The Chairman, Departmental Canteen, Indian Institute of Chemical Technology, Hyderabad.
- The Director, Indian Institute of Chemical Technology, Hyderabad.

. Applicants.

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1. Shri Syed Siraj Ali

2. The Addl.Industrial Tribunal :Cum:
Addktional Labour Court, : Hyderabad.

.. Respondents.

Counsel for the applicants : Mr.C.B.Desai

Counsel for the respondent : Mr.P. Naveen Rao.

## CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'ELE SHRI B.S.JAI PARAMESHWAR : MEMBER (JDUL.)

Heard Mr.C.B.Desai for the applicants. None for respdts.

- 2. In this OA the applicants have challenged the award passed by the Addl.Labour Tribunal in I.D.Bo.840/87 on 7-10-93.
- In the case of Krishnan Dasgupta Vs. Collector, Printing & Stationary (AIR 1996 SC 408) the Hon'ble Supreme Court has hel that the Administrative Tribunals have no jurisdiction over the orders passed under the Industrial Dispute Act, Payment of Wages Act, Minimum Wages Act and Labour Act.
- 4. In that view of the matter we feel that this Bench has no jurisdiction to consider the grievance of the applicants. Hence, we feel it proper to return the OA to the applicants for being presented before the competent forum. No order as to cos

(B.S.JAI PARAMESHWAR)
MEMBER (JUDI (X) 619)

Dated: The 18th June 1997. (Dictated in the Open Court)

(R. RANGARAJAN) MEMBER(ADMN.)

> Auchri 25667

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## Copy to:

- 1. The Chairman, Departmental Canteem, Indian Institute of Chemical Technology, Hyderabad.
- 2. The Director, Indian Institute of Chemical Technology, Hyderabad.
- 3. The Addl. Industries Tribunal cum Additional Labour Court, Hyderabad.
- 4. Cne copy to Mr.C.P.Desai, Advocate, CAT, Hyderabad.
- 5. One copy to Mr.P. Naveen Rac, Addl.CGSC, CAT, Hyderabad.
- 6. One copy to DaR(A), CAT, Hyderabad.
- 7. Cne duplicate copy.
- 8. one Copy to HBSJ (J), C.A.T., Hyd.

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TYPED BY COMPARED BY

CHECKED BY

IN THE CENTRAL ABBINISTRATIME TRIBUNAL

HYDERARAD

THE HOW BLE SHRIR RANGARAJAN: M(A)

A ND

THE HON'ELE SHRI B.S. JAI PARAMESHWAR:M

18/6/97

M.A./R.A/C.A.ND.

DIA.NO. 1188/74

Admittad and Interim directions Issued.

Allowed

Disposed of with directions,

Dismissad

Disnissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YEKR

II Court.

in the

नेन्द्रीय प्रशास्त्रिक संधिकरण Bearel Administrative Inbunal Best DESPITCE

- 4 JUL 1997

हैरणकादः खाय**ी**ड PADERABAD. BENCH